

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1126 of 2025 /RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Bhoori Singh**  
**S/O Shri Shanti Parkash**  
**R/O Pora Bala, Tehsil Gandoh, District Doda.**

vide notification No.82 of 2023/RG/LP dated 10.02.2023 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**


By Order

  
(Registrar Administration)

No: 16771-77 RG/LP Dated: 25.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Doda
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Bhoori Singh**, Advocate  
.....for information and necessary action.

  
(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1127 of 2025 /RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mudasser Hussain Naik**  
**S/O Shri Abdul Rashid Naik**  
**R/O Dalwah, Tehsil Gool, District Ramban**

vide notification No. 176 of 2023/RG/LP dated 13.02.2023 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Registrar Administration)

No: 16778-84 RG/LP Dated: 25.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ramban**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, **Ramban**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mudasser Hussain Naik, Advocate**  
.....for information and necessary action.

  
(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1128 of 2025 /RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Akanksha Sharma**  
**D/O Shri Arun Sharma**  
**R/O Ward No.8, Near Vir Swarkar School, Tehsil Basohli, District Kathua**

vide notification No. 2702 of 2023/RG/LP dated 22.12.2023 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*(Signature)*  
**(Registrar Administration)**

No: 16785-91 RG/LP Dated: 25.03.2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kathua
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kathua
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Akanksha Sharma, Advocate**  
.....for information and necessary action.

*(Signature)*  
**(Registrar Administration)**  
*(Signature)*



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1129 of 2025 /RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Anjela Choudhary**  
**D/O Shri Mohd Ashref**  
**R/O Ward No.7, Dara Bagyal, Tehsil Haveli, District Poonch.**

vide notification No. 2709 of 2023/RG/LP dated 22.12.2023 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*anur*  
15/03/2025  
(Registrar Administration)

No: 16792-98 RG/LP Dated: 25.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Poonch.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Poonch.**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anjela Choudhary, Advocate**  
.....for information and necessary action.

*anur*  
15/03/25  
(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1130 of 2025 /RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Anil Sharma**  
**S/O Shri Amrit Lal**  
**R/O Ward No.8, House No.25, Tehsil Bishnah, District Jammu.**

vide notification No. 2711 of 2023/RG/LP dated 22.12.2023 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Amrit Lal*  
*15/03/2025*  
(Registrar Administration)

No: 16799-805 RG/LP Dated: 25.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu.**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Anil Sharma, Advocate**  
.....for information and necessary action.

*Amrit Lal*  
*15/03/25*  
(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1131 of 2025 /RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Aditya Pandita**  
**S/O Shri Veer Ji Pandit**  
**R/O H.No.193 behind Cambridge School, Paloura, Jammu.**

vide notification No. 2712 of 2023/RG/LP dated 22.12.2023 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 16806-12 RG/LP Dated: 25.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu.**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aditya Pandita, Advocate**  
.....for information and necessary action.

(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1132 of 2025 /RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Haryali Rajput**  
**D/O Shri Karanjeet Singh**  
**R/O H.No.30B, W.No.4, Rajeev Colony, Tehsil Bari-Brahmana, District Samba.**

vide notification No. 2732 of 2023/RG/LP dated 22.12.2023 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*anw*  
15/03/2025  
(Registrar Administration)

No: 16813-19 RG/LP Dated: 25.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Haryali Rajput, Advocate**  
.....for information and necessary action.

*anw*  
15/03/25  
(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1133 of 2025 /RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Komal Prabhakar**  
**D/O Shri Vipin Prabhakar**  
**R/O House No.155, Extension 2A, Trikuta Nagar, Jammu.**

vide notification No. 2740 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Signature)*  
15/03/2025  
(Registrar Administration)

No: 16820-26 RG/LP Dated: 25.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Komal Prabhakar, Advocate**  
.....for information and necessary action.

*(Signature)*  
15/03/25  
(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1134/03/2025/RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Mehak Thappa**  
**D/O Shri Bodh Raj**  
**R/O Sec.1A, South Ext. Trikuta Nagar, Tehsil Bahu, District Jammu**

vide notification No. 2747 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*ranu*  
15/03/2025  
(Registrar Administration)

No: 16827-33 RG/LP Dated: 25.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu.**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehak Thappa, Advocate**  
.....for information and necessary action.

*ranu*  
15/03/25  
(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1135 of 2025 /RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Malvika Gupta**  
**D/O Shri Ashutosh Gupta**  
**R/O 468/3, Channi Himmat, Tehsil Bahu, District Jammu**

vide notification No. 2750 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Registrar Administration)

No: 16834-40 RG/LP Dated: 25.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu.**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Malvika Gupta, Advocate**  
.....for information and necessary action.

  
(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 11364/2025 /RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Pallav Sharma**  
**S/O Shri Yash Paul**  
**R/O Sunail, Tehsil & P.O Akhnoor, District Jammu**

vide notification No. 2786 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Registrar Administration)

No: 16841-47 RG/LP Dated: 25.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pallav Sharma, Advocate**  
.....for information and necessary action.

  
(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1137 of 2025/RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Pradhuman Singh**  
**S/O Shri Mohinder Singh**  
**R/O JIJ Chowk Railway Road Katra, Tehsil Katra, District Reasi**

vide notification No. 2788 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Signature)*  
15/03/2025  
(Registrar Administration)

No: 16848-54 RG/LP Dated: 25.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Reasi
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pradhuman Singh, Advocate**  
.....for information and necessary action.

*(Signature)*  
15/03/25  
(Registrar Administration)

*(Signature)*



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1138 of 2025 /RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Ritika Katal**  
**D/O Shri Rajesh Kamal**  
**R/O W.No.1, Lakhanpur, Tehsil & District Kathua.**

vide notification No. 2799 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*[Signature]*  
**(Registrar Administration)**

No: 16855-61 RG/LP Dated: 25.03.2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Kathua.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua.**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ritika Katal, Advocate**  
.....for information and necessary action.

*[Signature]*  
**(Registrar Administration)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1139 of 2025 /RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sahil Kumar**  
**S/O Shri Sewa Ram**  
**R/O Pochhal, Kishtwar, Tehsil & District Kishtwar**

vide notification No. 2770 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 16862-68 RG/LP Dated 25.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kishtwar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kishtwar**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sahil Kumar, Advocate**  
.....for information and necessary action.

(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1140 of 2025 /RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Uday Wazir**  
**S/O Shri Raman Wazir**  
**R/O Wazir House near Church, Sainik School Road, Dhok Waziran, Kandoli,**  
**Tehsil Nagrota, District Jammu**

vide notification No. 2776 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Ram*  
*15/03/25*  
(Registrar Administration)

No: 16869-75 RG/LP Dated: 25.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu.**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Uday Wazir, Advocate**  
.....for information and necessary action.

*Ram*  
*15/03/25*  
(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1141 of 2025 /RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Aryaman Bhalwal**  
**S/O Shri Aman Singh**  
**R/O Ward No.10, House No.111 Afghana Mohallah, Kachi Chawni, Tehsil & District Jammu**

vide notification No. 23 of 2024/RG/LP dated 19.02.2024 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

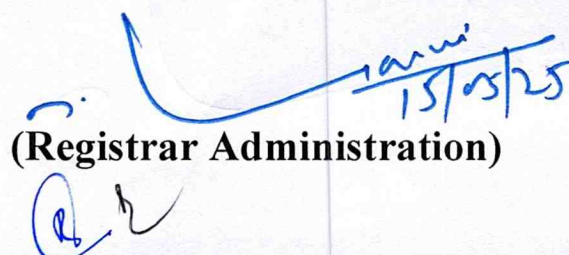
By Order

  
(Registrar Administration)

No: 16876-02 RG/LP Dated: 25.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aryaman Bhalwal, Advocate**  
.....for information and necessary action.

  
(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION**  
**OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1142 of 2025 /RG/LP Dated: 25.03.2025

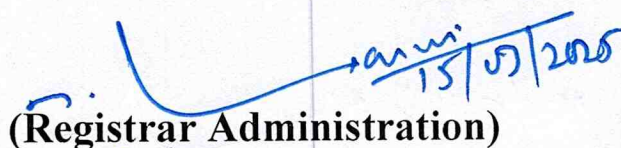
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Asifa Mughal**  
**D/O Shri Mohd Shoket Mughal**  
**R/O Govind Pura, Maitra, Tehsil & District Ramban**

vide notification No. 29 of 2024/RG/LP dated 19.02.2024 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Registrar Administration)

No: 16883-89 RG/LP Dated: 25.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ramban**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, **Ramban**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Asifa Mughal**, Advocate  
.....for information and necessary action.

  
(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1143 of 2025 /RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Ayush Raina**  
**S/O Shri Ajay Raina**  
**R/O Nazuk Mohalla, Tehsil & District Anantnag**

vide notification No.32 of 2024/RG/LP dated 19.02.2024 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Registrar Administration)

No: 16890-96 /RG/LP Dated: 25.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Anantnag**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, **Anantnag**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ayush Raina**, Advocate  
.....for information and necessary action.

  
(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1149 of 2025 /RG/LP Dated: 2503.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Bobin Chadha**  
**S/O Shri Sanjeev Chadha**  
**R/O Opp. Govt.High School, Gurha Brahmna, Bantalab, Tehsil Jammu**  
**North, District Jammu**

vide notification No. 540 of 2024/RG/LP dated 16.03.2024 for a period of one year has been extended **till 31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 16897-903 RG/LP Dated: 2503.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Bobin Chadha, Advocate**  
.....for information and necessary action.

(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1145 of 2025 /RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Dipasha Kohli**  
**D/O Shri Vikas Kohli**  
**R/O 46, Neelam Colony, Toph Morh, Tehsil and District Jammu**

vide notification No. 36 of 2024/RG/LP dated 19.02.2024 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 16964-10 RG/LP Dated: 25.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Dipasha Kohli, Advocate**  
.....for information and necessary action.

(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1146 of 2025/RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Danish Mirza**  
**S/O Shri Arshad Mirza**  
**R/O Badhoon, Ward No.6, Tehsil & District Rajouri**

vide notification No. 37 of 2024/RG/LP dated 19.02.2024 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Signature)*  
**(Registrar Administration)**

No: 169011-17 RG/LP Dated: 25.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, **Rajouri**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Danish Mirza**, Advocate  
.....for information and necessary action.

*(Signature)*  
**(Registrar Administration)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 11430/2025/RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Heeya Kousar**  
**D/O Shri Zaffarullah Pampori**  
**R/O Sah Mohalla, Tehsil & District Doda**

vide notification No. 39 of 2024/RG/LP dated 19.02.2024 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*ranvi*  
*15/03/2025*  
(Registrar Administration)

No: 16918-24 RG/LP Dated: 25.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bhaderwah**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, **Doda**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Heeya Kousar**, Advocate  
.....for information and necessary action.

*ranvi*  
*15/03/25*  
(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1148 of 2025/RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Jugal Kishore**  
**S/O Shri Gharu Ram**  
**R/O Village Bachyal, P/O Paryal, Tehsil Marh, District Jammu**

vide notification No. 40 of 2024/RG/LP dated 19.02.2024 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Jammi*  
*15/03/2025*  
(Registrar Administration)

No: 16925-31 RG/LP Dated: 25.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Jugal Kishore**, Advocate  
.....for information and necessary action.

*Jammi*  
*15/03/25*  
(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1149 of 2025 /RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Karishma Mahajan**  
**D/O Shri Koshal Kumar Kalsotra**  
**R/O Ramnagar Karli Kangloo, Tehsil & District Udhampur**

vide notification No. 42 of 2024/RG/LP dated 19.02.2024 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

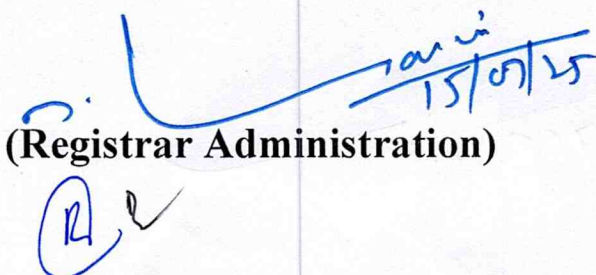
By Order

  
(Registrar Administration)

No: 16932-38 RG/LP Dated: 25.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Udhampur**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Udhampur**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Karishma Mahajan**, Advocate  
.....for information and necessary action.

  
(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1190 of 2025 /RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Kunwar Narinder Singh Rathore**  
**S/O Shri Raghubir Singh**  
**R/O Battal Ballian, Tehsil & District Udhampur**

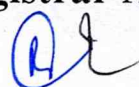
vide notification No. 43 of 2024/RG/LP dated 19.02.2024 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Registrar Administration)

No: 16939-45 RG/LP Dated: 25.03.2025



Copy forwarded to the: -

1. Principal District and Sessions Judge, **Udhampur**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Udhampur**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kunwar Narinder Singh Rathore, Advocate**  
.....for information and necessary action.

  
(Registrar Administration)





**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1154 of 2025 /RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Malka Tabbasum**  
**D/O Shri Mohd Shabir**  
**R/O Village Kalaban, Tehsil Mendhar, District Poonch**

vide notification No. 48 of 2024/RG/LP dated 19.02.2024 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Registrar Administration)

No: 16946-52 RG/LP Dated: 25.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Poonch**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, **Poonch**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Malka Tabbasum**, Advocate  
.....for information and necessary action.

  
(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1152 of 2025 /RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mushtahid Nazir**  
**S/O Shri Nazir Ahmed Lone**  
**R/O Brayan, Tehsil Warwan, District Kishtwar**

vide notification No. 50 of 2024/RG/LP dated 19.02.2024 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Signature)*  
**(Registrar Administration)**

No: 16953-59 RG/LP Dated: 25.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kishtwar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, **Kishtwar**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mushtahid Nazir**, Advocate  
.....for information and necessary action.

*(Signature)*  
**(Registrar Administration)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1152-072025 /RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mohd Adnan Chowdhary**  
**S/O Shri Mohd Rashid**  
**R/O Janipur Colony, Shivalik Puram, Tehsil & District Jammu**

vide notification No. 52 of 2024/RG/LP dated 20.02.2024 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*arui*  
*15/03/2025*  
(Registrar Administration)

No: 16960-66 RG/LP Dated: 25.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu.**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Adnan Chowdhary, Advocate**  
.....for information and necessary action.

*arui*  
*15/03/25*  
(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 11564 of 2025 /RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Palvi Magotra**  
**D/O Shri Mool Raj**  
**R/O W.No.2, Channi Mansar, Tehsil Majalta, District Udhampur**

vide notification No. 64 of 2024/RG/LP dated 20.02.2024 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Signature)*  
(Registrar Administration)

No: 16967-73 /RG/LP Dated: 25.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Udhampur**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Udhampur**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Palvi Magotra, Advocate**  
.....for information and necessary action.

*(Signature)*  
(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1155 of 2025 /RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. S. Ataldeep Singh**  
**S/O Shri S. Karnail Singh**  
**R/O Pethamgam, Gadpora, Tehsil Aripal, District Pulwama**

vide notification No.116 of 2024/RG/LP dated 20.02.2024 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Registrar Administration)

No: 16974-80 RG/LP Dated: 25.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Pulwama**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, **Pulwama**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. S. Ataldeep Singh**, Advocate  
.....for information and necessary action.

  
(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1156 of 2025 /RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sachin Sharma**  
**S/O Shri Mulkh Raj Sharma**  
**R/O W.No.2, Tea Garden, Tehsil Katra, District Reasi**

vide notification No. 87 of 2024/RG/LP dated 20.02.2024 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Registrar Administration)

No: 16981-87 RG/LP Dated: 25.03.2025 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Reasi
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sachin Sharma, Advocate**  
.....for information and necessary action.

  
(Registrar Administration)





**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1157 of 2025 /RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Shubhangi Gupta**  
**D/O Shri Kaka Ram Gupta**  
**R/O Dhar Saroor, Tehsil Drabshulla, District Kishtwar**

vide notification No. 88 of 2024/RG/LP dated 20.02.2024 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 16980-94 RG/LP Dated: 25.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kishtwar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kishtwar**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shubhangi Gupta**, Advocate  
.....for information and necessary action.

(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1158 of 2025 /RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Sayed Tehniat Tasleem**  
**D/O Shri Sayed Jameel Ahmed**  
**R/O Chanderkote, Tehsil & District Ramban**

vide notification No. 80 of 2024/RG/LP dated 20.02.2024 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Registrar Administration)

No: 16995-17001 RG/LP Dated: 25.03.2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Ramban**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ramban**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sayed Tehniat Tasleem**, Advocate  
.....for information and necessary action.

  
(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1159 of 2025 /RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Tania Gupta**  
**D/O Shri Narinder Kumar**  
**R/O Hamirpur, Mangtian, Tehsil Marheen, District Kathua**

vide notification No. 83 of 2024/RG/LP dated 20.02.2024 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Registrar Administration)

No: 17002-08 /RG/LP Dated: 25.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kathua**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tania Gupta**, Advocate  
.....for information and necessary action.

  
(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1160 of 2025 /RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of


**Ms. Vasundhra Verma**  
**D/O Shri Arvind Verma**

**R/O Plot No.230, Shopping Centre, Rehari Colony, Tehsil & District Jammu**

vide notification No. 86 of 2024/RG/LP dated 20.02.2024 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Registrar Administration)

No: 17009-15 RG/LP Dated: 25.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge **Jammu**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Vasundhra Verma, Advocate**  
.....for information and necessary action.

  
(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1188 of 2025 /RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mikhil Padha**  
**S/O Shri Sanjay Kumar**  
**R/O Ward No.3, Nangal Road, Kun-Drorian, Tehsil Katra, District Reasi**

vide notification No.46 of 2024/RG/LP dated 19.02.2024 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Registrar Administration)

No: 17905-11 RG/LP Dated: 25.03.2025 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mikhil Padha, Advocate**  
.....for information and necessary action.

  
(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1161 of 2025 /RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mohd Ikhlq**  
**S/O Shri Faiz Mohd**  
**R/O Bhattian Morhian, Tehsil Thanamandi, District Rajouri**

vide notification No. 61 of 2024/RG/LP dated 20.02.2024 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Signature)*  
**(Registrar Administration)**  
*15/03/25*

No: 17016-22 RG/LP Dated: 25.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, **Rajouri**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Ikhlq**, Advocate  
.....for information and necessary action.

*(Signature)*  
**(Registrar Administration)**  
*15/03/25*



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1162 of 2025 /RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Monika Bharti**  
**D/O Shri Bishan Dass**  
**R/O Village Rangpur Sadhray, Tehsil R.S. Pura, Jammu**

vide notification No. 47 of 2024/RG/LP dated 19.02.2024 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Signature)*  
**(Registrar Administration)**

No: 17023-29 RG/LP Dated: 25.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Monika Bharti**, Advocate  
.....for information and necessary action.

*(Signature)*  
**(Registrar Administration)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1163 of 2025 /RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Asaf Javaid**  
**S/O Shri Gulsaid Ahmed**  
**R/O Bhatidhar, Tehsil Mendhar, District Poonch**

vide notification No. 31 of 2024/RG/LP dated 19.02.2024 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Signature)*  
(Registrar Administration)

No: 17030-36 RG/LP Dated: 25.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Asaf Javaid**, Advocate  
.....for information and necessary action.

*(Signature)*  
(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1164 of 2025 /RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Pranav Sharma**  
**S/O Shri Sanjeev Sharma**  
**R/O H.No.2, W.No.3, Lakhanpur, Tehsil & District Kathua**

vide notification No. 62 of 2024/RG/LP dated 20.02.2024 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Registrar Administration)

No: 17037-43 RG/LP Dated: 25.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kathua**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, **Kathua**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pranav Sharma, Advocate**  
.....for information and necessary action.

  
(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1165 of 2025 /RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Shokit Ali Inqlabi**  
**S/O Shri Shah Mohd**  
**R/O Panihad, Tehsil Koteranka, District Rajouri**

vide notification No. 81 of 2024/RG/LP dated 20.02.2024 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 17044-50 RG/LP Dated: 25.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, **Rajouri**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shokit Ali Inqlabi, Advocate**  
.....for information and necessary action.

(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1166 of 2025 /RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Dhruv Gandotra**  
**S/O Shri Govind Saroop**  
**R/O H.No.112, W.No.5, Ram Gali, Main Bazar, Tehsil & District Reasi**

vide notification No. 38 of 2024/RG/LP dated 19.02.2024 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Signature)*  
*15/03/2025*  
(Registrar Administration)

No: 17057-57 RG/LP Dated: 25.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Dhruv Gandotra, Advocate**  
.....for information and necessary action.

*(Signature)*  
*15/03/25*  
(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1167/2025 /RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Amisha**  
**D/O Shri Raman Kumar**  
**R/O H.No.366, Lane No.6, Shakti Nagar, Tehsil & District Jammu**

vide notification No.33 of 2024/RG/LP dated 19.02.2024 for a period of one year has been extended till 31.03.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Signature)*  
(Registrar Administration)

No: 17058-64 RG/LP Dated: 25.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Amisha, Advocate**  
.....for information and necessary action.

*(Signature)*  
(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1168 of 2025 /RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Raj Pratap Singh**  
**S/O Shri Harsh Dev Singh**  
**R/O Airforce Road, Kashirah, Tehsil & District Udhampur**

vide notification No. 51 of 2024/RG/LP dated 19.02.2024 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Signature)*  
(Registrar Administration)

No: 17065-71 RG/LP Dated: 25.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Udhampur**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, **Udhampur**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Raj Pratap Singh**, Advocate  
.....for information and necessary action.

*(Signature)*  
(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1169 of 2025 /RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Aneeza Bashir**  
**D/O Shri Bashir Ahmad Ahanger**  
**R/O Wuyan Pampore Ahanger Mohalla Tehsil Pampore Distt Pulwama**

vide notification No.2816 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 17072-78 RG/LP Dated: 25.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Pulwama**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Pulwama**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aneeza Bashir**, Advocate  
.....for information and necessary action.

(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1170 of 2025 /RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Arshida Akhter**  
**D/O Shri Mohammad Ismail Mir**  
**R/O Hawoora Budgam, Shamasabad, Tehsil Khanshab District Budgam**

vide notification No.2819 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 17079-85 RG/LP Dated: 25.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Arshida Akhter**, Advocate  
.....for information and necessary action.

(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1171 of 2025 /RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mohsin Quadir**  
**S/O Shri Ghulam Quadir Kumar**  
**R/O Jamalabad Tehsil Beerwah District Budgam**

vide notification No.2839 of 2023/RG/LP dated 27.12.2023 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 17086-92 RG/LP Dated: 25.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohsin Quadir**, Advocate  
.....for information and necessary action.

(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1172 of 2025/RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Muzaffar Ahmad Bhat**  
**S/O Shri Bashir Ahmad Bhat**  
**R/O Gori Aker Handwara Tehsil Handwara District Kupwara**

vide notification No.2838 of 2023/RG/LP dated 27.12.2023 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 17093-99 RG/LP Dated: 25.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kupwara**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kupwara**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Muzaffar Ahmad Bhat**, Advocate  
.....for information and necessary action.

(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1173 of 2025 /RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Aiman Barjees Bhat**  
**S/O Shri Mohammad Yousuf Bhat**  
**R/O H.No.96, Alnoor Colony West Hyderpora Tehsil & District Srinagar**

vide notification No.2890 of 2023/RG/LP dated 28.12.2023 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 17100-06 RG/LP Dated: 25.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Srinagar**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aiman Barjees Bhat**, Advocate  
.....for information and necessary action.

(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1174 of 2025 /RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Bilkeesa Javaid**  
**D/O Shri Javid Ahmad Bhat**  
**R/O Kuchipora Qazigund Tehsil Qazigund & District Anantnag**

vide notification No.2892 of 2023/RG/LP dated 28.12.2023 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 17107-13 RG/LP Dated: 25 03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Anantnag**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Anantnag**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bilkeesa Javaid**, Advocate  
.....for information and necessary action.

(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1175 of 2025/RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Parveena Akhter**  
**D/O Shri Kitab U Din Qureshi**  
**R/O Chountwari Benlipora Qureshi Mohalla Tehsil Aloosa District Bandipora**

vide notification No.2863 of 2023/RG/LP dated 27.12.2023 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 17114-20 RG/LP Dated: 25.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bandipora**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Bandipora**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Parveena Akhter**, Advocate  
.....for information and necessary action.

(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1176 of 2025 /RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Ishfaq Yaseen**  
**S/O Shri Mohammad Yaseen Bhat**  
**R/O Manzgam Brein Tehsil Khanyar District Srinagar**

vide notification No.2835 of 2023/RG/LP dated 27.12.2023 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 17121-27 RG/LP Dated: 25.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ishfaq Yaseen, Advocate**  
.....for information and necessary action.

(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1177 of 2023 /RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Uzma Bashir >**  
**D/O Shri Bashir Ahmad Raina**  
**R/O Arihal Pulwama, Raina Mohalla Tehsil Rajpora District Pulwama.**

vide notification No.2887 of 2023/RG/LP dated 28.12.2023 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 17128-34 RG/LP Dated: 25.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Pulwama.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Pulwama.**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Uzma Bashir, Advocate**  
.....for information and necessary action.

(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1170 of 2025/RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Ather Ayoub**  
**D/O Shri Mohd Ayoub Dar**  
**R/O Kapora Near JK Bank, Ashmuji Jagir Tehsil & District Kulgam**

vide notification No.2812 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 17135-41 RG/LP Dated 25.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kulgam**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kulgam**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ather Ayoub**, Advocate  
.....for information and necessary action.

(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1179 of 2025/RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Zuhaib Ahmad Rather**  
**S/O Shri Ab. Majeed Rather**  
**R/O Ruhoo, Tehsil & District Anantnag**

vide notification No.1176 dated 10.01.2020 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 17142-48 RG/LP Dated: 25.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Anantnag**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Anantnag**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zuhaib Ahmad Rather**, Advocate  
.....for information and necessary action.

(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1180 of 2025 /RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Shujaut Hussain Lone**  
**S/O Shri Ab. Rahim Lone**  
**R/O Mastan Khopri Gurez, Tehsil Gurez, District Bandipora**

vide notification No.1046 of 2022/RG/LP dated 28.07.2022 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 17149-55 RG/LP Dated: 25.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bandipora**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Bandipora**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shujaut Hussain Lone**, Advocate  
.....for information and necessary action.

(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1181 of 2025 /RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Razia Ahad**  
**D/O Shri Abdul Ahad War**  
**R/O House No.17, Ward No.5 Mundji B Sopore Tehsil Dangerpora District**  
**Baramulla.**

vide notification No.69 of 2024/RG/LP dated 20.02.2024 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 17156-62 RG/LP Dated: 25.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla.**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Razia Ahad, Advocate**  
.....for information and necessary action.

(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1182 of 2025/RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Toiba Hameed**  
**D/O Shri Abdul Hameed Gojree**  
**R/O Chandsuma Baramulla Tehsil & District Baramulla**

vide notification No.2885 of 2023/RG/LP dated 28.12.2023 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 17163-69 RG/LP Dated: 25.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Toiba Hameed**, Advocate  
.....for information and necessary action.

(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1183 of 2025 /RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Tabishun Nisa**  
**D/O Shri Ghulam Mohammad Bhat**  
**R/O Rebban Rafiqabad, Dangerpora Tehsil Watergam District Baramulla**

vide notification No.2886 of 2023/RG/LP dated 28.12.2023 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 17170-76 RG/LP Dated: 25.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tabishun Nisa**, Advocate  
.....for information and necessary action.

(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1184/07-2025 /RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Zaid Majeed**  
**S/O Shri Abdul Majeed Bhat**  
**R/O Wanpoh, Tehsil & District Anantnag**

vide notification No.2868 of 2023/RG/LP dated 27.12.2023 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 17177-83 RG/LP Dated 25.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zaid Majeed, Advocate**  
.....for information and necessary action.

(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1185 of 2025 /RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Rafia Rafeeq**  
**D/O Shri Peer Najam Ud din**  
**R/O Qasba Khull, Bungam Tehsil D.H. Pura Damhal Hanjipora District**  
**Kulgam**

vide notification No 67 of 2024/RG/LP dated 20.02.2024 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Taruni*  
*17-03-2025*  
(Registrar Administration)  
*Signature*

No: 17184-90 RG/LP Dated: 25.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kulgam**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kulgam**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rafia Rafeeq**, Advocate  
.....for information and necessary action.

*Taruni*  
*17-03-25*  
(Registrar Administration)  
*Signature*



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION**  
**OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1186/2025 /RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Insha Farooq**  
**D/O Shri Mohammad Farooq Hajam**  
**R/O Nowgam Bunpora Hajam Mohalla, Tehsil & District Srinagar**

vide notification No.99 of 2024/RG/LP dated 20.02.2024 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Signature)*  
**(Registrar Administration)**  
*17-03-2025*

No: 17191-97 RG/LP Dated: 25.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Srinagar**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Insha Farooq**, Advocate  
.....for information and necessary action.

*(Signature)*  
**(Registrar Administration)**  
*17-03-2025*



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1187 of 2025/RG/LP Dated: 25.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Hilal Ahmad Kambay**  
**S/O Shri Habib Ullah Kambay**  
**R/O Kambay Mohalla Tulmulla, Ganderabal.**

vide notification No.98 of 2024/RG/LP dated 20.02.2024 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 17198-204 RG/LP Dated: 25.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ganderabal.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ganderabal.**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Hilal Ahmad Kambay, Advocate**  
.....for information and necessary action.

(Registrar Administration)